CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

Contempt Petition no. 151 of 2007
In
Original Application No. 85 of 2004.

Allahabad, this the 12th day of November, 2008.

Hon'ble Mr. A.K. Gaur, J.M. Hon'ble Mrs. Manjulika Gautam, A.M.

Smt. Sharifan, W/o Late Mukhtar Ahmad, R/o Village and Post Sarkada, Chakrajmal, Tehsil Dhampur, District Bijnor.

By Advocate : Sri Chandrika Prasad.

Versus

Sri Om Kar Singh, D.R.M., Northern Railway, Moradabad.Respondent.

By Advocate: Shri K.P. Singh assisted by Sri A. Tripathi.

ORDER

BY A.K. GAUR, MEMBER-J

1

This Tribunal vide judgment and order dated 13.10.2006 passed the following order:

"Thus, the O.A. is disposed of and order/letter dated 19.8.2003 (Annexure A-1) passed by respondent no.3 is quashed with a direction to him to get the case of the applicant examined in the light of observations made above and also in the light of relevant Rules, within a period of three months, from the date a certified copy of this order is produced before him. In case she is found to be entitled to family pension, the same shall be sanctioned as per rules from the date of death of late Sri Mukhtar Ahmad. The applicant shall be entitled to an amount of Rs. 2000/- as a cost from the respondents."

2. In compliance thereof, vide order dated 3.9.08 the applicant was directed to submit required documents so that the necessary formality may be done as per rules and applicant could be given

pension as per rules. After receiving the required documents, the competent authority considered the case of the applicant and found that in view of factual as well as legal verification of 'Nikahnama' the applicant is legally wedded wife of late Mukhtar Ahmad and as such she is entitled to family pension of the deceased Mukhtar Ahmad w.e.f. 30.6.2002. The competent authority has also observed in its order that the necessary payment in this regard may be released in favour of the applicant. Thereafter the office of DRM, Moradabad vide letter dated 3.9.2008 intimated the applicant to furnish certain documents so that her case for grant of family pension could be processed.

- 3. Learned counsel for the applicant submitted that all the required papers have already been furnished to the competent authority. We hope and expect that the competent authority shall issue necessary Pension Payment Order to the applicant as expeditiously as possible.
- Having heard the parties' counsel and looking into the tenor of the order passed by this Tribunal, we are satisfied that the order and directions of this Tribunal has substantially been complied with by the respondents. The Contempt Petition is accordingly dismissed. Notice issued respondent is discharged. If the applicant is still aggrieved due to non-compliance of the order of this Tribunal, she may approach the appropriate forum for redressal of her grievance, if so advised.

{Mrs. Manjulika Gautam}

MEMBER-A

MEMBER-J